

ITEM NO.10

REGISTRAR COURT. 1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R S H . A V A N I P A L S I N G H

Civil Appeal No(s). 9086/2017

SURENDER SHARMA . & ORS.

Appellant(s)

VERSUS

CHANDRIKA RAM AND ORS. & ORS.

Respondent(s)

Date : 16-08-2022 This appeal was called on for hearing today.

For Appellant(s)

For Respondent(s)

Mr. Niraj Sharma, AOR
Mr. Krishnanand Pandeya, AOR
Mr. Tapesh Kumar Singh, AOR
Mr. Avijit Mani Tripathi, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Service of notice for alternative arrangement(counsel expired) is complete on appellant nos. 1 to 9, 11 and 12 but none has entered appearance; however, service of such notice is not complete on appellant no.10 as the undelivered article has returned with the postal endorsement 'addressee left without instructions'.

Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

AVANI PAL SINGH
Registrar